

**GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2397  
TO BE ANSWERED ON 9<sup>th</sup> March, 2021**

**PROCUREMENT OF SURPLUS RICE**

**2397. MS. RAMYA HARIDAS:**

**SHRIMATI POONAM MAHAJAN:**

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

(a) whether the Government has received proposal for the procurement of surplus rice from the Governments of Kerala and Maharashtra;

(b) if so, the details of procurement of rice from the said States during the last three years, month-wise and year-wise;

(c) whether there is an apparent delay towards procurement of surplus rice from the said State Governments during the current year; and

(d) if so, the details thereof; and

(e) the action taken by the Government in this regard?

**A N S W E R**

**MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS, FOOD &  
PUBLIC DISTRIBUTION**

**(SHRI DANVE RAOSAHEB DADARAO)**

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(a) to (e): Paddy is procured under both Non- Decentralized Procurement (Non-DCP) and Decentralized Procurement (DCP) Scheme. Kerala and Maharashtra have adopted DCP scheme for procurement of paddy under which, the State Government itself undertakes direct purchase of paddy from farmers, stores and distributes the procured Custom Milled Rice (CMR) under National Food Security Act (NFSA) and Other Welfare Schemes (OWS). Only the surplus CMR, after meeting the State's requirement, is delivered to Food Corporation of India (FCI) for Central Pool account for movement to other consuming States.

Since both Kerala and Maharashtra are deficit rice procuring States (against their requirement under NFSA & OWS), the rice procured by these States and their agencies is consumed within the State and there is no surplus stock for handing over to FCI.

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